

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-799(PB)/2019

IN THE MATTER OF:

Green Edge Buildtech LLP
Vs.

.... Applicant/petitioner

Saha Infratech Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Varun Jain, Ms. Sonika Sharma, Advs.

For the Respondent(s):- -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent, for 15.04.2019.

Process dasti as well.

List the matter on 15.04.2019.

-Sd-

(M. M. KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)